### NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

## Principal Bench, New Delhi

# Company Appeal (AT) (Ins) No. 347 of 2021

### IN THE MATTER OF:

SREI Multiple Asset Investment Trust-Vision India Fund

....Appellant

Vs.

Kotak Mahindra Bank Ltd. & Ors.

....Respondents

#### **Present**

For Appellant: Mr. Krishnendu Datta, Sr. Advocate, Mr. Rishav Banerjee, Mr.Aditya Vikram Singh, Mr. Dipen Chatterjee Saptarshi Mandal, Mr. Shreyas Edupuganti and Mr. Diwakar Maheshwari.

For Respondent: Mr. Amit Mahajan, Advocate for Respondent No.1. Mr. Sanjeev Singh and Ms. Kajal Bhatia, Advocates for Respondent No.2

# ORDER (Virtual Mode)

**07.05.2021:** Heard Learned Counsel for the Appellant.

Shri Amit Mahajan Advocate accepts notice on behalf of the Respondent No.1 i.e. Kotak Mahindra Bank.

Learned Counsel for Respondent No.2 is also appeared.

Issue Notice to Respondent Nos. 3 and 4 through speed post as well as email (Both Mode). Requisites along with process fee be filed within four days. The Appellant to provide email address of the Respondent Nos. 3 and 4.

Respondent Nos.1, 2, 3 and 4 may file their Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Further List the Appeals along with Company Appeal (AT)(Ins) No. 553 of 2019 and 982 of 2019 on **22<sup>nd</sup> June**, **2021**.

In the meanwhile, the impugned order dated 24.03.2021 passed by National Company Law Tribunal, Hyderabad Bench in IA No. 594 of 2020 and in IA No. 25 of 2021 in C.P (IB) No. 41/7/HDB/2017 shall remain stayed.

[Justice Anant Bijay Singh] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

Raushan / GC